

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting due for 17.09.2009 but actually held on 24.09.2009

The Meeting No. 25/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 17.09.2009 but actually held on 24.09.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 25/84-ALC3/2009 **MEETING DATE** : 17.09.2009

1	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:25/84-ALC3/2009 17.09.2009	Status: Deferred
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date: 15.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from firm as well as R.A is still awaited. In view of this it was decided to obtain the status of this case from R.A on telephone. The case stands deferred for re-listing on 15.10.2009.

2	Case No.:1/9/85-ALC3/2009	Party Name:FASHION ACCESSORIES	Meet No/Date:25/84-ALC3/2009 17.09.2009	Status: Rejected
	HQ File :01/85/050/00052/AM10/	RLA File :05/24/040/00138/AM10/	Lic.No/Date:0510243875 17.06.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the size-wise detailed specification nor style No. of the export item, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:9/15/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:25/84-ALC3/2009 17.09.2009	Status: Deferred
	HO File :01/84/050/00063/AM10/	RLA File :02/24/040/00055/AM10/	Lic.No/Date:0210128560	Deferred

3			02.07.2009	date:08.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link up this case with the case of fixation of SION of the similar export/import item being considered. The case stands deferred for re-listing on 08.10.2009.			

4	Case No.:10/15/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:25/84-ALC3/2009 17.09.2009	Status: Deferred
	HQ File :01/84/050/00064/AM10/	RLA File :02/24/040/00056/AM10/	Lic.No/Date:0210128564 02.07.2009	Defer Date:08.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link up this case with the case of fixation of SION of the similar export/import item being considered. The case stands deferred for re-listing on 08.10.2009.			

5	Case No.:1/25/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:25/84-ALC3/2009 17.09.2009	Status: Approved
	HQ File :01/84/050/00105/AM10/	RLA File :10/24/040/00056/AM10/	Lic.No/Date:1010035224 08.09.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage on the item of import. A copy of report may also be sent to R.A for ready reference.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:2/25/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:25/84-ALC3/2009 17.09.2009	Status: Approved
	HQ File :01/84/050/00106/AM10/	RLA File :10/24/040/00057/AM10/	Lic.No/Date:1010035225 08.09.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage on the item of import. A copy of report may also be sent to R.A for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Manually generated agenda cases

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Case No. 416	M/s Ganga Acrowool Ltd., Ludhiana
NC25/10 dt. 17.09.2009	F.NO.1/84/162/293/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010061795 dt. 23.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that the comments called for from SRTPEC with regard to flexibility of Deneirage of Acrylic fibre in terms of General Note no. 1 of Textile Product are still awaited. It was therefore decided to remind them and defer the case for re-listing on 15.10.2009.

Case No. 417	M/s Kumari Overseas Pvt. Ltd., Bangalore
NC25/10 dt. 17.09.2009	F.NO.1/84/162/295/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710066070 dt. 21.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 915.18 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 418	M/s Madura Coats Pvt. Ltd., Madurai
NC25/10 dt. 17.09.2009	F.NO.1/84/162/294/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.3510026323 dt. 16.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this is an adhoc repeat case. Hence, R.A may decide the case accordingly on repeat basis. It was therefore decided to withdraw the case from agenda. Firm may be advised to follow up the process for fixation of SION of this adhoc norms through their concerned Export Promotion Council alongwith compiled industry data of 3-4 different firms.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 419	Reference from Development Commissioner, SEZ, Noida
NC25/10 dt. 17.09.2009	F.NO.1/84/162/274/AM10-DES-V
Clarification regarding fixation of wastage norms for HSD/Pet Coke.	

Decision: The Committee considered the case as per agenda and observed that O/o DC, SEZ, Noida has sought clarification regarding fixation of wastage norms for HSD & Pet Coke separately. It has been stated that HSD has been consumed for generation of electricity through DG sets and Pet Coke is procured locally and is used for running the boiler by making steam. However, there is no policy to permit fuel for generating power using DG Sets because these are not treated as Captive Power Plants under Central Electricity Authority Regulations. The Committee was of the clear view that Pet Coke used for running the boiler is not at all covered as General Note for fuel for generating electricity. However, Pet Coke may be an input in the manufacturing of Terry Towels for which detailed application as per ANF 4A is required for fixing norms. Hence, in any case, 'HSD' for generating power using DG sets cannot be included in General Note for fuel as these are not treated as Captive Power Plant under Central Electricity Authority Regulations etc. If the duty free import of fuel is to be allowed to the units having DG Sets in place of captive power plants, the proposal needs to be examined by Policy Division. However, in so far as EOU unit is concerned, Committee felt that Development Commissioner, SEZ may examine the case thoroughly and submit his comments to Norms Committee for taking final view in the matter. Development Commissioner, SEZ, Noida may be informed accordingly.

Case No. 420	M/s Wintex Exports, Jalandhar
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NC25/10 dt. 17.09.2009	F.NO.1/84/162/226/AM10-DES-V
Minor amendment in the annual Advance Authorization No.3010042907 dt. 14.07.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 15.10.2009 alongwith complete justification and sample of all the sizes of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

Case No. 421	M/s Kanti Floor Furnishers, Kerala
NC25/10 dt. 17.09.2009	F.NO.1/84/162/57/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010033440 dt. 22.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage on the item of import. A copy of report may also be sent to R.A for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 422	M/s Subh Swasan (I) Pvt. Ltd., Chennai
NC25/10 dt. 17.09.2009	F.NO.1/84/50/289/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410098304 dt. 01.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 19.03.2009. However, it has been observed that there is some calculation error in the said minutes regarding Qty. of inputs allowed. In view of this Committee decided to rectify the same as detailed below:-

- 1) The total Qty. allowed for 'Thermo Bonded nonwoven fabric, 18 GSM, width-93 cms' may be amended to

read as 9540 Sq mtrs i.e 98430 Mtrs. instead of 91540 Sq mtrs.

- 2) The total Qty. allowed for ' Co-Polyamide hotmelt adhesive may be amended to read as 1250 Kgs instead of 1157 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 423	M/s VSSM Varso Belts Pvt. Ltd., Tamil Nadu
NC25/10 dt. 17.09.2009	F.NO.1/84/50/18/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410104059 dt. 22.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 30.04.2009. However, it has been observed that there is some error in the said minutes. In view of this Committee decided to rectify the same as detailed below: -

- 1) The import item at S.No.1 i.e 100% Acrylic webbing (width – 2 ¼ “ to 3”) may be allowed Net+1% wastage. R.A may calculate the Qty accordingly.
- 2) The import item at S.No.2 i.e Brass (Nickel plated) zipper length- 6” may be allowed on net to net basis with accountability clause.
- 3) The import item at S.No.3 i.e Spring snap button brass made, nickel – plated with logo may be allowed as applied.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 424	M/s Superhouse Ltd., Kanpur
NC25/10 dt. 17.09.2009	F.NO.1/84/50/290/AM03-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0610003833 dt. 09.07.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 15.10.2009 alongwith complete justification & relevant details and sample of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

Case No. 425	M/s Superhouse Ltd., Kanpur
NC25/10 dt. 17.09.2009	F.NO.1/84/50/557/AM05-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0610008721 dt. 27.01.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 15.10.2009 alongwith complete justification & relevant details and sample of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

Case No. 426	M/s Superhouse Ltd., Kanpur
NC25/10 dt. 17.09.2009	F.NO.1/84/50/329/AM03-DES-V

Re-fixation of input output norms in respect of Advance Authorization
No.0610004075 dt. 03.09.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 15.10.2009 alongwith complete justification & relevant details and sample of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

Case No. 427	M/s Raj Exports, Ahmedabad
NC25/10 dt. 17.09.2009	F.NO.1/84/50/406/AM09-DES-V(Pt.file)
Re-fixation of input output norms in respect of Advance Authorization No.0810076456 dt. 03.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Bleached/dyed/printed polyester-cotton (40%/60%)	54000 Kgs	1) Polyester-cotton yarn of relevant blend 2) Optical Whitening agent 3) Softening agent	1) Allowed with 5% wastage. 2) Allowed with ½ % wastage. 3) Not allowed as no

			justification given.
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 428	M/s Poiner Calicos Products Pvt. Ltd., Pune
NC25/10 dt. 17.09.2009	F.NO.1/84/162/296/AM10-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.310039450 dt. 31.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import items are covered under FOC (Free of Cost), hence, it cannot be considered under advance authorization. Further. Export Qty. should be either in weight (Kg) or in numbers(Pieces), which are given in Sq mtrs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No. 429	M/s Nav Engineers Pvt. Ltd., Noida
NC25/10 dt. 17.09.2009	F.NO.1/84/50/44/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510217778 dt. 12.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 15.10.2009 alongwith complete justification & relevant details and sample of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

Case No. 430	M/s Kaytee Corporation Pvt. Ltd., Mumbai
NC25/10 dt. 17.09.2009	F.NO.1/84/162/501/AM08-DES-V
Relaxation for non realization of foreign exchange against Advance Authorization	

No.0310436974 dt. 20.07.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC no way connected with the issue under consideration in this case. Hence, it was decided to transfer the case to Policy Division for their consideration.

Firm may be informed accordingly.

Case No. 431	M/s Allied Exports Industries, New Delhi
NC25/10 dt. 17.09.2009	F.NO.1/84/162/276/AM10-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510219928 dt. 30.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 15.10.2009.

Case No. 432	M/s Birdy Exports Pvt. Ltd., Bangalore
NC25/10 dt. 17.09.2009	F.NO.1/84/50/405/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0710061469 dt. 03.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 15.10.2009.

Case No. 433	The Indian Silk Export Promotion Council, Mumbai
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NC25/10 dt. 17.09.2009	F.NO.1/84/162/300/AM10-DES-V
Request for allowing flexibility for import of any alternative import items of Silk from the permissible inputs of SION, J-123, J-124 & J-129 –regarding.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to Central Silk Board/ TC, Mumbai/DC (MSME) for their examination and comments by sending complete details submitted by the Indian Silk Export Promotion Council, Mumbai. In view of this case stands deferred for re-listing on 15.10.2009.

Case No. 434	M/s Orient Fashions (Exports) India Pvt. Ltd., New Delhi
NC25/10 dt. 17.09.2009	F.NO.1/84/50/267/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510226081 dt. 25.08.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD/CAM etc submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the total Qty. of input – 38641 Sq mtrs in this case. R.A may decide the case accordingly

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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